

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s KGS Sugar and Infra Corporation Limited.,

		RELEVANT PARTICULARS
1.	Name of corporate debtor	M/s KGS Sugar And Infra Corporation Ltd.,
2.	Date of incorporation of corporate debtor	15-10-1998
3.	Authority under which corporate debtor is incorporated / registered	Indian Companies Act 1956 ROC Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400MH1998PLC120526
5.	Address of the registered office and principal office (if any) of corporate debtor	GAT NO. 147/4, 148/1/2A, 148/1/1B, PIMPALGAON NIPANI, NIPHAD NASHIK Nashik
6.	Insolvency commencement date in respect of corporate debtor	10-10-2019 (order received on 04-11-2019)
7.	Estimated date of closure of insolvency resolution process	02-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Balady Shekar Shetty IBBI/IPA-002/IP-N00213/2017-18/10665
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E98, 7A Cross, Manyata Residency, Nagavara, Bengaluru – 560 045. email: bss.balady@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional.	E98, 7A Cross, Manyata Residency, Nagavara, Bengaluru – 560 045. email: ip.kgssugar@gmail.com
11.	Last date for submission of claims	18-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional ascertained by the interim resolution professional.	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative.	Not Applicable
14.	(a) Relevant Forms and	Web link: https://ibbi.gov.in
	(b) Details of authorized representatives	Physical Address: NOT APPLICABLE
	are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s M/s KGS Sugar and Infra Corporation Ltd .,on 10-10-2019 & order received on 04-11-2019.

The creditors of M/s KGS Sugar and Infra Corporation Ltd., are hereby called upon to submit their claims with proof on or before 18-11-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional Mr. Balady Shekar Shetty

Date: 04-11-2019

Place: Bengaluru.


